

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 23.8.96

OA 273/96 with MA 390/96

Anandi Lal ... Applicant

Versus

Union of India and others ... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER

For the Applicant ... Mr. P.D. Tripathi

For the Respondents ... _____

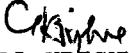
O R D E R

FER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Anandi Lal, has filed an OA u/s 19 of the Administrative Tribunals Act, 1985, praying therein for quashing the notice dated 10.4.96 and orders dated 27.6.96 and 1.8.96, Anns.A/1(a), A/1(b) & A/1(c) respectively, as also for a direction to restrain the respondents from granting promotion to respondent No.5 on various posts of skilled grades of Driller without holding trade tests and review DPCs for each of them. The applicant has also filed an MA (No.390/96) praying therein for permission to withdraw the OA. This MA for permission to withdraw the OA is allowed. OA 273/96 is dismissed as having been withdrawn. MA 390/96 stands disposed of accordingly. The applicant shall be at liberty to file a fresh OA, if so advised, if the same is otherwise ~~not~~ maintainable.


(O.P. SHARMA)

ADMINISTRATIVE MEMBER


(GOPAL KRISHNA)
VICE CHAIRMAN

VK